



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 19TH DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

CRIMINAL PETITION NO. 16990 OF 2025

BETWEEN:

1. SHRI. MURALIDHARA PAI,
S/O LATE VITTHAL PAI,
AGED ABOUT 57 YEARS,
OCC: BUSINESS,
R/O MANJUNATHA NILAYA,
VAIDYANATHA NAGAR,
ATTAVAR, PANDESHWAR POST,
TALUK: MANGALURU,
DAKSHINA KANNADA - 575 001.
2. SHRI. LOHITH,
S/O LATE NARAYANA,
AGED ABOUT 40 YEARS,
OCC: REAL ESTATE,
R/O NEAR SATHYANARAYAN
HANUMAN TEMPLE,
ADYAR KILA, OPP. SAHYADRI COLLEGE,
ADYAR VILLAGE AND POST,
TAL: MANGALURU,
DAKSHINA KANNADA - 575 007.
3. SHRI. RAJESH @ KOMBU RAJESH,
S/O LATE DAMODAR JOGI,
AGED ABOUT 31 YEARS,
OCC: DRIVER,
R/O MANJUNATHA NILAYA,





3-278, NEAR MATTI CROSS,
KAIKAMBA, BADAGU ULIPADI VILLAGE,
KINNIKAMBALA VILLAGE,
MANGALURU, DAKSHINA KANNADA - 574 151.

4. SHRI. SUNIL DEVADIGA @ CHINGAM SUNIL,
S/O LATE VEERAPPA DEVADIGA,
AGED ABOUT 43 YEARS,
OCC: REAL ESTATE,
R/O BEHIND POLALI RAJARAJESHWARI TEMPLE,
RENTED HOUSE OF NARAYANA POOJARY,
KARIYAM VILLAGE, POLALI POST OFFICE,
TALUK: BANTWAL,
DAKSHINA KANNADA - 574 219.

...PETITIONERS

(BY SRI. PRITHVIRAJ SHASTRY G., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA,
THROUGH KAVOOR POLICE STATION,
REPRESENTED BY SPP,
HIGH COURT OF KARNATAKA,
BENGALURU - 560 001.
2. SMT. JOYCE RASQUINHA,
W/O PRASHANTH RASQUINHA,
AGED ABOUT 43 YEARS,
FERNHILL, CUSTOM COLONY,
BONDEL, MANGALORE,
DAKSHINA KANNADA - 575 008.

...RESPONDENTS

(BY SRI. B.N.JAGADEESHA, ADDL. SPP FOR R1)



THIS CRL.P IS FILED U/S.482 (FILED U/S.528 BNSS) CR.P.C PRAYING TO QUASH THE FIR, CHARGE SHEET AND ENTIRE CRIMINAL PROCEEDINGS IN C.C.NO.336/2019 PENDING ON THE FILE OF THE I ADDL SENIOR CIVIL JUDGE AND CJM, MANGALURU, ARISING OUT OF CRIME NO.1/2019 OF KAVOOR POLICE STATION, REGISTERED AGAINST THE PETITIONER FOR OFFENCES U/S.323, 342, 365, 368, 385 R/W SEC.149 OF IPC 1860.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

ORAL ORDER

Learned Addl. SPP appearing for the respondent-State, on verification of the records would submit the charges are framed in the case at hand on 10.01.2022 and the matter is at the stage of evidence. At the fag end of the proceedings, the petitioners have approached this Court invoking its jurisdiction under Section 482 of the erstwhile Cr.P.C. and Section 528 of the latest regime the BNSS, on a contention that there is nothing in the charge against the petitioners.

2. Once the evidence has commenced, it is for the petitioners to come out clean in a full blown trial. The



jurisdiction of this Court is extremely limited once the charges are framed in the light of the judgement of Apex Court in the case of ***MINAKSHI BALA V. SUDHIR KUMAR***¹.

3. In that light, the petitioners are at liberty to urge all the contentions that are urged in the proceedings before the concerned Court.

With the aforesaid observations, the Criminal Petition stands **disposed**.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

CBC
List No.: 1 SI No.: 58

¹ (1994) 4 SCC 142